

THE KERALA ESSENTIAL ARTICLES CONTROL
(TEMPORARY POWERS) CONTINUANCE ACT, 1976

(Act 17 of 1976)

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THE KERALA ESSENTIAL ARTICLES CONTROL
(TEMPORARY POWERS) CONTINUANCE ACT, 1976*

(Act 17 of 1976)

**An Act further to continue the Kerala Essential Articles Control
(Temporary Powers) Act, 1961**

Preamble.—WHEREAS it is expedient further to continue the Kerala Essential Articles Control (Temporary Powers) Act, 1961, for a further period,

BE it enacted in the Twenty-seventh Year of the Republic of India as follows —

1 **Short title.**—This Act may be called the Kerala Essential Articles Control (Temporary Powers) Continuance Act, 1976.

2 **Amendment of section 1.**—In sub-section (3) of section 1 of the Kerala Essential Articles Control (Temporary Powers) Act, 1961 (3 of 1962) (hereinafter referred to as the principal Act), for the words "fourteen years", the words "seventeen years" shall be substituted

* Received the assent of the President on the 25th day of March, 1976 and published in the Kerala Gazette Extraordinary No. 194, dated 25th March 1976

3. Repeal and saving.—(1) The Kerala Essential Articles Control (Temporary Powers) Continuance Ordinance, 1976 (1 of 1976) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act as if this Act had come into force on the 15th day of January, 1976
